CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 648 OF 1994.

Dated this Thursday, the 8th day of July, 1999.

CORAM : HON'BLE SHRI JUSTICE S. VENKATARAMAN, VICE_CHAIRMAN.

HON'BLE SHRIS. K. GHOSAL, MEMBER (A).

Lalu Mahadeo Desai,
Postal Assistant,
Chinchwad East Post Office,
Pune - 411 O19.

Residing at P.G.N.T. 24/4,
Indrayaninagar,
At. P.O. Bhosari,
Pune - 411 O26.

Applicant.

(By Advocate Shri S.P. Kulkarni)

VERSUS

6.3

- Union Of India through
 The Senior Superintendent of
 Post Offices,
 Pune City East Division,
 At Post Pune, Pune 411 037.
- 2. The Director of Postal Services, Pune Region, office of the Post Master General, Pune Region, Pune - 411 OOl.

Respondents.

(By Advocate Shri S. S. Karkera for Shri P. M. Pradhan).

ORDER (ORAL)

PER .: SHRI JUSTICE S. VENKATARAMAN, VICE-CHAIRMAN.

Appellate Authority after the filing of this application has by order dated 30.09.1994 quashed the penalty order and directed to hold de novo proceedings. In view of this order of the Appellate Authority, the present application

has become infructuous and the same is accordingly

disposed of. No costs.

(S. K. GHOSAL)

MEMBER (A).

(S. VENKATARAMAN)

VICE-CHAIRMAN.

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